CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 842 of 2010

(Arising out of order-in-original no. 02-03/ANS/10-11 dated 13th December 2010 passed by the Commissioner of Central Excise, Mumbai-III.)

M/s Vidyut Metallics Pvt Ltd ....Appellant
LBS Marg, Wagle Industrial Estate,
Thane – 400 604

VERSUS

Commissioner of Central Excise, ...Respondent
Mumbai-III
3rd & 4th Floor, Vardaan Centre,
MIDC, Wagle Industrial Estate,
Thane (West), Mumbai – 400 604

WITH

Excise Appeal No. 448 of 2011

(Arising out of order-in-original no. 02-03/ANS/10-11 dated 13th December 2010 passed by the Commissioner of Central Excise, Mumbai-III.)

M/s Vidyut Metallics Pvt Ltd ....Appellant
(Plant-I) LBS Marg, Wagle Industrial
Estate, Thane – 400 604

VERSUS

Commissioner of Central Excise, ...Respondent
Mumbai-III
3rd & 4th Floor, Vardaan Centre,
MIDC, Wagle Industrial Estate,
Thane (West), Mumbai – 400 604

APPERANCE:

Shri Mohit Rawal, Advocate for the Appellant
Shri N N Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85497-85498/2020

Date of Hearing: 28.02.2020
Date of Decision: 28.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that inconsequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad